

H
ITEM NO.48

COURT NO.5

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).32757/2009
(From the judgement and order dated 17/09/2009 in CMWP No.2995/2005
of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

M/S MEKASTER TELEMATICS LTD.

Petitioner(s)

VERSUS

M.D., PRADESHIYA INDUS.&INV.CORP.LD.&ORS.
(With office report)

Respondent(s)

Date: 21/02/2014 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE FAKKIR MOHAMED IBRAHIM KALIFULLA
(IN CHAMBERS)

For Petitioner(s) Mr. Rajesh Srivastava, Adv.

For Respondent(s) Mr. A.P. Sahay, Adv.
Ms. Suchita Pokharne, Adv.
Ms. Tejaswi Singh Mandal, Adv.

Mr. Ajay Sharma, Adv.

Mr. Himanshu Shekhar, Adv.

UPON hearing counsel the Court made the following
O R D E R

The applicant claims to be the auction purchaser and prays
for impleadment as a respondent. Since the petitioner has no
objection, the interlocutory application for impleadment is
ordered.

Amended cause title be filed within four weeks.

The newly impleaded respondent is at liberty to file reply,
if any, within four weeks thereafter.

(G. SUDHAKARA RAO)
COURT MASTER

(SAROJ SAINI)
COURT MASTER